

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
COURT 1**

MP/ CP(IB) 18 of 2019

**Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
INDORE BENCH AT AHMEDABAD OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.07.2020**

Name of the Company:

Vijay Maruti Saple
V/s
Shree Maheshwar Hydel Power Corporation
Ltd

Section:

9 of the Insolvency and Bankruptcy Code

ORDER

Learned Counsel Mr. Kunal P. Vaishnav appeared for the Operational Creditor.

No one appeared for the Corporate Debtor.

Learned Counsel for the Operational Creditor submits that notice has been served to the Corporate Debtor through E-mail, however, no one appeared for the Corporate Debtor, hence, the matter proceeded for Ex-parte hearing against the Corporate Debtor.

The matter stands adjourned for Ex-parte hearing on 31.07.2020.


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**


**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**

Dated this the 23rd day of July, 2020.